

**Endorsement on A1- 4604/22 Dated 06.05.2022 of District Court, Kozhikode.**

Copy of the Official Memmorandum communicated to the under mentioned Judicial Officers for information & necessary action. They are requested to obtain and forward applications, if any, from willing and eligible candidates **on or before 11. 05. 2022.**

**(By Order)**

  
**Sheristadar.**  


To

1. The Addl. District & Sessions Judge - II,III, Kozhikode.
2. The Addl. District & Sessions Judge-IV/ V, Kozhikode.
3. The Addl.District and Sessions Judge (for the trial of cases relating to atrocities and sexual violence towards Women and Children), Kozhikode.
4. The Special Judge (NDPS Act Cases)/ Addl. District & Sessions Judge, Vadakara.
5. The Special Addl. Sessions Judge (Marad Cases), Kozhikode.
6. The Motor Accidents Claims Tribunal, Kozhikode / Vadakara.
7. The Judge, Family Court, Kozhikode/ Vadakara.
8. The Special Judge, Fast Track Special Court, Kozhikode / Koyilandy.
9. The Chairman, Waqf Tribunal, Kozhikode.
11. The Principal Sub Judge, Kozhikode.
12. The Sub Judge, Vatakara / Koyilandy.
13. The Principal Munsiff - I / II, Kozhikode.
14. The Munsiff, Koyilandy/ Vadakara/ Nadapuram.
15. The Munsiff-Magistrate, Perambra/ Payyoli/Thamarassery.
16. The Nyayadhikari, Gram Nyayalaya, Koduvally, Thamarassery.
17. The Nyayadhikari, Gram Nyayalaya, Kunnummal, Kuttiady.

Copy to:

1. The Senior Superintendent, District Court, Kozhikode.
2. The Junior Superintendent - II/ III / DSA, District Court, Kozhikode.



THE HIGH COURT OF KERALA

Ernakulam-682031  
Email: Csec.hc-ker@gov.in

Phone: 0484-2562951

Fax: 0484 2391720

Date: 29-04-2022

**C5-19223/2022**

**OFFICIAL MEMORANDUM**

Sub: Filling up of post of Court Officer in the Kerala Lok Ayukta, Thiruvananthapuram on Deputation basis - Applications called for – Reg.

- Ref: 1.Letter No.303/L.A/A1/2020 dated 11.03.2022 from the Kerala Lok Ayukta, Thiruvananthapuram .  
2.High Court O.M.No. C3-45401/2017/C5 dated 05/07/2019.

Copy of the reference cited 1<sup>st</sup> is forwarded herewith to the undermentioned officers and they are directed to obtain and forward the applications for deputation from willing and eligible candidates working in their respective jurisdiction. The following specific directions are also issued to the District Judge's/Chief Judicial Magistrate's concerned.

1.The employees shall be advised to submit the detailed grounds for applying for deputation with proof in support, if any, in the application.

2.The applications shall be examined and screened with reference to the guidelines as per the O.M referred 2<sup>nd</sup> and the remarks on each of the application shall be furnished .

3.If PSC ranked list is not available to fill up the resultant direct recruitment vacancy, then applications for deputations need not be forwarded.

4.A report as to how the work of the Court will be managed during the period between the date of relief and the date of joining of substitute/fresh hand, in the event of deputation.

5.The period of all deputations in the service of the applicant with the bodies therein should be furnished.

(PTO)

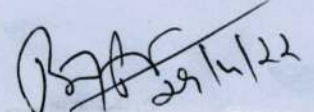
*Copy  
5/5/22*

6.If the employee is due for promotion within one year, which involves change of duty , the application need not be forwarded.

7.Willingness once given shall not be allowed to be withdrawn.

The applications should be accompanied with the Biodata, NOC and statement under Rule 144, Part I KSR, so as to reach this office on or before 16/05/2022.

(By Order)



Biju T.P

Assistant Registrar

Encl: As above

To

All District Judges

All Chief Judicial Magistrates

Copy To

*The IT section, High Court (for publishing in the High Court website)*



# KERALA LOK AYUKTA

LEGISLATURE COMPLEX  
VIKAS BHAVAN P. O.  
THIRUVANANTHAPURAM-695 033

തീയതി:11.03.2022

നമ്പർ:303/എൽ.എ./എ.1/2019

## വിജ്ഞാപനം

കേരള ലോകായുക്തയിൽ കോർട്ട് ഓഫീസർ (50200-105300) തസ്തികയിലേക്ക് ഡെപ്യൂട്ടേഷൻ വ്യവസ്ഥയിൽ നിയമിക്കപ്പെടുന്നതിന് സർക്കാർ സർവ്വീസിൽ സമാന തസ്തികയിൽ ജോലി ചെയ്യുന്നവരിൽ നിന്നും അപേക്ഷകൾ ക്ഷണിക്കുന്നു. കോർട്ട് ഓഫീസർ തസ്തികയിലേക്ക് അപേക്ഷിക്കുന്നവരിൽ നിയമ ബിരുദധാരികൾക്ക് മുൻഗണനയുണ്ടായിരിക്കുന്നതാണ്.

നിശ്ചിത ശമ്പള നിരക്കിലുള്ളവരുടെ അഭാവത്തിൽ അതിന് താഴെയുള്ള ശമ്പള നിരക്കിലുള്ളവരെയും പരിഗണിക്കുന്നതാണ്. നിരാക്ഷേപ സർട്ടിഫിക്കറ്റ്, ഫോറം 144 കെ.എസ്.ആർ. പാർട്ട്-1, ബയോഡേറ്റ എന്നിവ ഉള്ളടക്കം ചെയ്തിട്ടുള്ള അപേക്ഷകൾ മേലധികാരി മുഖേന 2022 ഏപ്രിൽ മാസം 13-ാം തീയതി വൈകുന്നേരം 5 മണിക്ക് മുൻപായി രജിസ്ട്രാർ, കേരള ലോകായുക്ത, നിയമസഭാ സമുച്ചയം, വികാസ് ഭവൻ പി.ഒ., തിരുവനന്തപുരം-33 എന്ന വിലാസത്തിൽ ലഭിക്കേണ്ടതാണ്.

രജിസ്ട്രാർ (ജില്ലാ ജഡ്ജി)  
കേരള ലോകായുക്ത